

(B)

Central Administrative Tribunal
Principal Bench

O.A. No. 2517 of 1997

New Delhi, dated this the 10th October, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Mrs. Alka Grover,
W/o Shri Anil Grover,
R/o 1-305, DDA Flats, Naraina Vihar,
New Delhi-110028. Applicant
(Ms. Geetanjali Goel proxy
counsel for Shri V.K. Rao)

Versus

Union of India through

1. The Secretary,
Ministry of Tourism,
New Delhi.

2. Regional Director,
Govt. of India Tourist Office,
88, Janpath,
New Delhi-110001. Respondents

(By- Sh. R.P. Aggarwal, Adv) GK

ORDER (Oral)

Mr. S.R. Adige, VC (A)

Ms. Goel prays for permission to withdraw
the O.A. with liberty to file a fresh O.A., if any
grievance survives after the disposal of the criminal
case which is under way against applicant. Granting
liberty as prayed for the O.A. is dismissed as
withdrawn.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
/GK/

S.R. Adige
(S.R. Adige)
Vice Chairman (A)